

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00068/2019 IN
ORIGINAL APPLICATION NO.060/01293/2018
Chandigarh, this the 2nd day of September, 2019**

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Vijay Kumar Sharma son of Sh.M.R. Sharma, aged 64 years, PA 29361-B, Private Secretary (Retd.), office of HQ WAC, IAF, Subroto Park, New Delhi -110010, resident of House No. 1978, Sector 15, Panchkula – 134113.

....Petitioner

(Present: Mr. D.R. Sharma, Advocate)

Versus

1. Sh. Sanjay Mitra, IAS, Secretary, Ministry of Defence, South Block, New Delhi – 110011.
2. Sh. Birender Singh Dhanoa, Chief of Air Staff, Air Headquarters (Vayu Bhawan), Rafi Marg, New Delhi – 110106.
3. Sh. K. Anantharaman, VSM, Senior Officer In-Charge Administration, HQ WAF, IAF, Subroto Park, New Delhi – 110010.
4. Sh. Parveen Kumar, Principal Controller of Defence Accounts (Pesnion), Draupadi Ghat Allahabad (UP) – 211014.

.... Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA NO. 060/01355/2019 is allowed and compliance affidavit, annexed therewith, is taken on record. A copy thereof has been handed over to the learned counsel for the petitioner.
2. Learned counsel for the parties are in agreement that the order of this Court has been complied with and, therefore, the present C.P. may be disposed of as having been rendered infructuous.
3. Ordered accordingly. Notices stand discharged.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 02.09.2019**

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